

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219- IA 562 of 2020 in IA 782 of 2019

ITEM No.220- IA/819(AHM)2022

ITEM No.221- IA/219(AHM)2022

ITEM No.222- IA/625(AHM)2022

in

CP(IB) 172 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

SKE Projects Pvt Ltd
Jaihind Projects Ltd

V/s

.....Applicant

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Ashish Rana, Adv.

Mr. Aadit Sanjanwala, Adv. in IA 219 of 2022

For the Respondent

: Mr. Arjun Sheth, Adv. in IA 625/222

Mr. Monaal Davawala, Adv. in IA 219 of 2022(SBI &BOI)

Mr. Nikunt Raval, Adv. a.w Mr. Aayush Bhandari

Mr. Raheel Patel, Adv. a.w Mr. Karan Vin, Adv.R-2

Mr. Akshat Khare, Adv. R-1for IDBI Bank in IA 219/2022

Mr Sunil Bhavsar, Adv. for Bank

ORDER

IA 562 of 2020 in IA 782 of 2019 & IA/819(AHM)2022, IA/625(AHM)2022

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 02.09.2024

IA/219(AHM)2022

Heard the Ld. counsel for the SRA. Certain directions were issued to the Financial Creditors and leader of the Monitoring Committee. The SRA expressed the difficulties in further conducting the business as name of Corporate Debtor is figuring in certain cases including FMR to regulator. Ld. Counsel for IDBI bank is directed to file a pursis that Jaihind Projects which is now acquired by new SRA, who will not be any more party in view of the approval given by CoC to the Resolution Plan and by the adjudicating authority and send a copy to all the concerned authorities listed in the application thereby allowing the applicant to do normal business and avail credit limits.

List for further compliance on 02.09.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)